GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 648

TO BE ANSWERED ON THE 06TH FEBRUARY, 2018/ MAGHA 17, 1939 (SAKA)

CANCELLATION OF POLICE MEDAL FOR GALLANTRY

648. SHRI HARISH MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of police medal for gallantry cancelled during the last five years by the Government;
- (b) the reasons for cancellation of these medals along with the details of the persons and the reasons for awarding the police medal;
- (c) whether the Government has initiated any inquiry/cases against the guilty officers; and
- (d) if so, the details and outcome thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

- (a): 5 numbers of Police Medal for Gallantry were cancelled during the last five years.
- (b): The police medal for gallantry was awarded to above officials for their gallant action based upon the recommendation of respective State Government, citation and recommendation of Central Police Award Committee.

The awarded medals were cancelled /forfeited under Rule 8 of the Rules governing the award of Police Medal as act of the above Police officials brought the Police force into disrepute.

(c) & (d): Details are enclosed at Annexure.

Annexure to the reply of LS Q.No 648 dtd 06.02.2018

Sl	Name /Designation/	Details of inquiry/punishment against the
No.	orgainsation of	officers
	officials	
1.	Shri C Sathish Babu,	The official was awarded punishment for
	SI, Andhra Pradesh	postponement of increment for 1 year in a
	Police	disciplinary proceeding.
2	Shri Rajesh	The official was awarded minor penalty of
	Debbarma, Havildar,	"Censure" on his misconduct in a disciplinary
	Tripura Police	proceeding.
3	Shri Gurmeet Singh,	The official was convicted in two criminal
	Sub Inspector, Punjab	cases by the Court and awarded life
	Police	imprisonment and 3 years imprisonment along
		with fine of Rs 3 lakh and Rs 1000. Because
		of the conviction by the court, the said official
4	01 ' 1 1', 17	was dismissed from the Government service.
4	Shri Lalit Kumar, Sub	The official was awarded with the punishment
	Inspector, Jharkhand	of withholding of increment for 6 months
	Police	without cumulative effect in a disciplinary
_	C1 D1	proceeding.
5	Shri Dharmendra	National Human Right Commission (NHRC)
	Choudhary, Addl SP,	had conducted an enquiry and opined that
	Madhya Pradesh	
	Police	awarded to Shri Dahrmendra Choudhary.
